

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 118/MP/2022**

**Coram:**

**Shri Arun Goyal, Member**

**Shri P.K.Singh, Member**

**Date of Order: 14<sup>th</sup> October, 2022**

**In the matter of**

Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the revised procedure for "Grant of Connectivity to Projects based on Renewable Sources to inter-State Transmission System" dated 20.02.2021.

**And**

**In the matter of**

**1. Viento Renewables Private Limited,**  
306, Town Centre II, Andheri-Kurla Road,  
Marol, Andheri East, Mumbai- 400 059

**2. Evergreen Power Mauritius Private Limited,**  
Tri-Pro Administrators Limited,  
Level 5, Maeva Tower,  
Bank Street, Cybercity, Ebène  
Republic of Mauritius

**..Petitioners**

**Vs.**

**1. Power Grid Corporation of India Limited,**  
B-9 Qutab Institutional Area,  
Katwaria Sarai  
New Delhi DI 110016  
India

**2. Solar Energy Corporation of India Limited,**  
6th Floor, Plate-B,  
NBCC Office Block Tower-2,  
East Kidwai Nagar, New Delhi - 110 023,

**3. M/s. Mytrah Energy (India) Private Limited.**  
8001, Q-City,

S. No.: 109, Gachibowli,  
Hyderabad - 500 032,

**4. GRT Jewellers (India) Private Limited**

21, Coats Road, (North Usman Road)  
T. Nagar, Chennai – 600 017

**5. Central Transmission Utility of India Limited (CTUIL)**

Registered office at Plot No. 2, Sector-29,  
Gurugram, Haryana-122001

...Respondents

**Parties present:**

Shri Sanjay Sen, Senior Advocate for the Petitioner  
Shri Parinay Deep Shah, Advocate for the Petitioner  
Ms. Neha Dabral, Advocate for the Petitioner

**ORDER**

The Petitioners, Viento Renewables Private Limited and Evergreen Power Mauritius Private Limited have jointly filed the present Petition along with the following prayers:

*“(a) Direct the CTU not to cancel the connectivity (Stage 1 & Stage II) granted in favor of Petitioner No. 1 for its 150 MW Wind Power Project at PGCIL, Tuticorin II substation without assessment of Alternative arrangements for grid connectivity;*

*(b) Direct the CTU to mediate in the stalemate that has arisen between Petitioners and Respondent No. 4, addressing the technical issues raised by the Petitioners in the present petition in para no. 33 and Ground C.*

*(c) In the alternate, the Hon’ble Commission may be pleased to waive the N-1 criteria for the dedicated transmission system of M/s. Mytrah (Energy) India Pvt. Ltd. and permit the Petitioners to execute a Sharing Agreement with Respondent No.3 as provided in the Alternative 1 in the petition; or*

*(d) In the alternate, the Hon’ble Commission may be pleased to direct the CTU to allocate additional space for construction of a new bay to M/s. Viento Renewables Pvt. Ltd., beyond the 10 nos. of bays already allocated till date as provided in Alternative 2 of the petition;*

*(e) In the alternate, the Hon’ble Commission may be pleased to permit Viento to inject the entire power generated (from the 150MW windfarm) directly from the 230 KV pooling sub-station constructed by Viento as provided in Alternate 3 (i) in the petition and permit Viento to evacuate the power generated from its 150 MW Project via the 230 KV LILO arrangement with the 230 KV GRT Tuticorin II GIS*

*line by constructing 230 KV DC line from Viento to LILO point as provided in Alternate 3 (ii) of the petition.”*

2. The matter was heard on 13.10.2022. During the course of hearing, the learned counsel for the Petitioner submitted that subsequent to filing of the present Petition, the location of the project has been changed and nothing survives in the matter. Accordingly, learned counsel for the Petitioner sought permission to withdraw the present Petition with liberty to approach the Commission, if required, in future.
3. In view of the submission of the learned counsel, the Petitioner is permitted to withdraw this Petition.
4. Accordingly, the Petition No. 118/MP/2022 is disposed of as withdrawn.

**Sd/-  
(P.K.Singh)  
Member**

**sd/-  
(Arun Goyal)  
Member**